

Central Administrative Tribunal  
Principal Bench

16

C.P.No.18/98 in  
M.A.No.946/98  
O.A.No.214/97

Hon'ble Mr. Justice K.M.Agarwal, Chairman  
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 17th day of August, 1998

Rajakiya Prodh Vidhyalaya Shishak  
Kalyan Samiti (Regd.) 30/10  
Daksh Road, Vishwas Nagar  
Shahdara, Delhi - 110 032.  
through

1. President Shri G.S.Sharma  
2. Member Shri M.Z.Khan.

... Applicants

(By Shri B.L.Madhok, proxy of Shri B.S.Mainee, Advocate)

Vs.

1. Hon. Lt. Governor  
Government of N.C.T. of Delhi  
Taj Niwas  
Delhi - 110 054.

2. The Director  
Directorate of Education  
Govt. of N.C.T. of Delhi  
Old Secretariat  
Delhi - 110 054.

... Respondents

(By Shri H.L.Jad, Advocate)

O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

Prayer for adjournment to file rejoinder in this  
CP is rejected.

2. The directions were as follows:

"In the circumstances, we direct that the respondents shall consider the cases of the applicants for regularisation as per the present policy of the recruitment rules and in the light of the decision of the Hon'ble Supreme Court and this Court's order dated 31.1.1997 above stated. The said process of regularisation shall be complete within a period of three months from the date of receipt of a copy of this judgment and till then the services of the applicants shall not be discontinued; and shall be continued under the same terms and conditions as earlier. With these, this Original Application is disposed of. No costs."

*[Signature]*

3. Compliance report has been filed. A copy of the Office Order No.40 dated 13.7.1998 has been filed by the respondents which shows that the candidates mentioned in that order have cleared the test held on 26.6.1998 for the regular post of Lecturer/TGT. The petitioner was and is an association of employees designated as Rajakiya Prodh Vidyalaya Shikshak Kalyan Samiti. Naturally the persons mentioned in the office order No.40 must be members of the said Society.

4. The learned counsel for the applicant submitted that the persons named in Office Order No.40 have not received the appointment orders. If they have not received pursuant to this order they may continue to work as Lecturer/TGT on regular basis. There is no point in keeping the case alive for any reason whatsoever in view of the said Office Order No.40, dated 13.7.1998 passed in pursuant of this Tribunal's order dated 11.8.1997 in OA No.214/97. Accordingly contempt proceedings are dropped and rule nisi stands discharged. If the persons named in the Office Order No.40 have any grievance, they shall have a liberty to approach the Tribunal but not through their Association.

*JK*  
(K.M.Agarwal)

Chairman

*R.K.Ahooja*  
(R.K.Ahooja)  
Member(A)

/rao/